

**Central Administrative Tribunal
Principal Bench
New Delhi**

OA No.4046/2017

New Delhi this the 10th day of January, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Ms. Praveen Mahajan, Member (A)**

Anis Ahamed
Age 58
S/o Late Shri Muhammed Hamid
R/o RN-60
B-Block Market, Sector 62
Gautam Buddha Nagar
NOIDA (UP) – 201301. Applicant.

(By Advocate:Ms. Shimpy Sharma)

Versus

1. The Government of NCT of Delhi
Through its Chief Secretary (Education)
Old Secretariat, Delhi.
2. Directorate of Education
Through Deputy Director of Education
District South-East
C-Block, Defence Colony
New Delhi – 110 024.
3. Directorate of Education
Through Assistant Director of Education (GOC)
DTE-Administration-1: GOC
Government of NCT of Delhi
Old Secretariat, Delhi. Respondents

(By Advocate:Shri Anuj Kumar Sharma)

ORDER (ORAL)

By Hon'ble Mr. Justice Permod Kohli,

Notice.

2. Shri Anuj Kumar Sharma, learned counsel accepts notice for respondent-GNCTD.
3. The applicant has challenged the order dated 26.09.2017 whereby it is directed that the applicant working as DDE Zone will look after all the matters pertaining to only aided and unaided private schools of both Zones, i.e., Zone 29 and Zone 25, as also memorandum dated 27.09.2017 whereby his applications referred to therein for his retention against the post of Principal on CDC has been declined by the competent authority.
4. While making submissions, learned counsel for the applicant vehemently argued that the applicant has been given additional charge of two Zones without any extra remuneration. His prayer is also to the same effect. Even though the request of the applicant for his retention on the post of Principal has been declined, insofar as the claim of the applicant for payment of additional remuneration is concerned, the same has not been considered by the respondents.

6. In view of the above, we dispose of this OA, at the admission stage, with a direction to the respondents to consider whether the applicant is entitled to additional remuneration or allowance having been granted additional charge of two zones in terms of FR 49. The consideration will be made within a period of two months from the date of receipt of a copy of this order by passing a reasoned and speaking order.

Order by **DASTI.**

(Praveen Mahajan)
Member (A)

(Justice Permod Kohli)
Chairman

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